

Shri R. Ramanathan Chettiar: May I know what is the total amount we have received from the Ford Foundation so far?

Shri B. R. Bhagat: 22.4 million dollars approximately.

Shrimati Sucheta Kripalani: Sir, the basic question has not been replied to. What we want to know is whether some people working under the Ford Foundation are also members of the OEEC. We have not asked any information from the Minister regarding the financial and other things of the Ford Foundation. Our question remains unanswered.

Shri T. T. Krishnamachari: To the best of our knowledge, no.

Mr. Speaker: "To the best of his knowledge, no."

Conference of Chief Justices

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*1197. { **Shri Narayanankutty Menon:**
 { **Shri Warrior:**
 { **Shri Shree Narayan Das:**

Will the Minister of Home Affairs be pleased to state the decisions taken at the conference of Chief Justices held in Delhi in October 1957 regarding (i) elimination of delay in disposal of cases, (ii) transfer of judges from one State to another?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The Conference of the Chief Justices of the various High Courts was convened by the Chief Justice of India. Government have not yet received any communication regarding the proceedings of the Conference or any recommendations made by it.

Shri Narayanankutty Menon: May I know whether the Government themselves made any suggestion regarding the elimination of delay in the disposal of writ applications involving awards of industrial tribunals and also taxation assessments?

Shri Datar: Government will consider all the questions that were discussed at this conference.

Shri Narayanankutty Menon: My question was, whether the Government

have made any suggestion to the conference of the Chief Justices in October regarding the elimination of delay in the disposal of writ applications involving awards of industrial tribunals and also taxation assessments.

Shri Datar: I believe that it was not referred to the Chief Justices of India. They dealt with judicial courts and the work that they carried on regarding the arrears and other matters connected with the high courts and the Supreme Court.

Shri Mahanty: May we know, who had convened this conference and if the Chief Justice of the Supreme Court had convened the conference, may we know if the Government had given the Chief Justice any broad hints as to the subjects which were likely to be discussed?

Shri Datar: No hints are necessary for the Chief Justice of India who had called this conference.

Shri Punnoose: Am I to understand that there was no prior consultation between the Government and the Chief Justice with regard to the agenda of this conference?

Shri Datar: Government are aware of the agenda

Mr. Speaker: Government is aware. It did not take any part in preparing it.

Shri Narayanankutty Menon: I asked the question whether they themselves suggested it. The hon. Minister said that Government is not aware of what the discussions were at the conference. My question still remains to be answered.

Shri Datar: Government are not aware of what was settled at the Conference. Government are fully aware of the agenda before this conference.

Shri Narayanankutty Menon: What was the agenda?

Mr. Speaker: I want to say this. When hon. Members put questions, the answers are given. If an hon. Member is not satisfied, he goes on putting hundreds of questions! Of course, the English language is there and it is not difficult for us to understand it, for

those who have been accustomed to it. The question is put and the answer is given. I will allow some questions if there is so much of complication and doubt about it, but I am not going to allow any Member to pursue it further. Ministers should, as far as possible answer the question in its spirit and answer it fully.

Shri Datar: What I have stated is that Government are aware of the subjects before the conference on the agenda, but so far as the resolutions are concerned, they are yet to come to us and therefore, it is premature to ask all these questions.

Shri Narayanankutty Menon: I seek your intervention in the matter, Sir. When a question is asked, the Minister cannot possibly evade the question. The answer is given in an evasive manner. Certainly hon. Members have a right to receive a direct answer.

Mr. Speaker: There is no question of evasion so far as this is concerned.

Shri Datar: We have not yet received any report; the proceedings are not before us. What is there for evasion?

Shri Thirumala Rao: In view of the fact that Government are aware of the agenda that came before this conference, may I know whether one of the subjects considered was the recruitment on the recommendation by the Chief Justices to the High Courts as far as possible and whether it was one of the items on the agenda?

Shri Datar: There was no question on the agenda relating to the appointment of Judges

Export of Rumanian Petrol

- *1198. { **Shri Narayanankutty Menon:**
Shri Wodeyar:
Shrimati Ila Palchoudhuri:
Shrimati Parvathi Krishnan:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that the Rumanian Deputy Minister for Industries and Petrol recently stated in Bombay that there was possibility of

exporting petroleum to India from Rumania;

(b) if so, whether the Government of India is considering the possibility of getting petroleum from Rumania; and

(c) what other steps Government have taken for the import of petrol from other countries?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes, Sir.

(b) and (c). No petrol is at present imported; in fact, there is surplus production in India and some petrol is being exported. Petroleum (i.e. crude oil) is, of course, being imported; the question of importing it from Rumania has not been examined so far

Shri Narayanankutty Menon: In view of the fact that we are paying a very high price for petroleum products and also petroleum glue which are imported by the present working oil companies in India, may I know whether the Government consider importing petroleum from Rumania, in view of the fact that the rates are cheaper?

Mr. Speaker: What is this argument about? The hon. Member is arguing that the Government must go to Rumania for petrol. Hon. Members shall not use this hour for making suggestions as to what the Government ought to do. They can only put questions and elicit answers. I will allow here and there one or two important matters, but every time advantage is taken and hon. Members ask, "Why don't you go to this country or that country and purchase?"

श्री म० ल० द्विवेदी: मैं जानना चाहता हूँ कि क्या सरकार में और इन तेल कम्पनियों के बीच में मूल्य को घटाने के सम्बन्ध में कोई वार्ता चल रही थी, यदि हा, तो उन्होंने इस सम्बन्ध में क्या जवाब दिया और सरकार क्या करने जा रही है।

श्री कै० दे० मासकीय: अभी इस प्रश्न पर विचार हो रहा है। जो कम्पनियाँ यहाँ पैट्रोलियम रिफाइन कर रही हैं, पहले जो महदनामे हुए थे, उनके मताबिक जो हाम